

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**DFR NO. 3355 OF 2017 &
IA NOS. 843 & 844 OF 2017**

Dated: 16th October, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

Azure Photovoltaic Private Limited

... Appellant(s)

Vs.

Gulbarga Electricity Supply Corporation Limited & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. C. S. Vaidyanathan, Sr. Adv.
Ms. Anuradha Mukherjee
Ms. Shikha Tandon
Ms. Anu Shrivastava

Counsel for the Respondent(s) :

ORDER

IA No. 844 of 2017 (Appln. for exemption from filing certified copy of impugned order) is allowed.

On 12.10.2017, we listed this matter for appropriate orders for 16.10.2017 in view of the urgency pleaded.

We are informed by learned senior counsel for the appellant that the appellant has served the respondents on 13.10.2017 and affidavit of service has been filed. Despite service, nobody is representing the respondents.

In the circumstances we list the matter on **26.10.2017**. Registry is directed to issue notice to the respondents. In the meantime, without

prejudice to the rights and contentions of the respondents and keeping the issue of maintainability open, we stay the operation of the impugned letter dated 22.09.2017.

(I. J. Kapoor)
Technical Member

ts/tpd

(Justice Ranjana P. Desai)
Chairperson